

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Excise Miscellaneous Application No. 50788 of 2019

IN

Excise Appeal No. 943 of 2011 [SM]

[Arising out of Order-in-Appeal No. 252-255/CE/DLH/2010 dated 13/01/2011 passed by the Commissioner(Appeals), Central Excise, Delhi-I]

C.C.E., Delhi-I

C.R. Building, I.P. Estate
New Delhi

...Appellant

Vs.

M/s. Ashok Cable Corporation

164, Govindappan Naicken Street
Kalyan Complex, Chennai

...Respondent

APPEARANCE:

Ms. Tamana Alam, Authorised Representative for the Department
Mr. Naveen Mullick, Advocate for the Assessee

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION : 27.09.2019

FINAL ORDER No. 51378/2019

RACHNA GUPTA

An application praying for withdrawal of this appeal by virtue of litigation policy bearing No. F.No. 390/Misc./116/2017-JC dated 22.08.2019 filed. Learned Counsel for the Appellant has mentioned that this appeal was also heard in a bunch of four appeals and a final order No. A/53769-53772/2015 dated 04.12.2015 has already been passed. Copy thereof is produced before me. Perusal reflects that vide the aforesaid order, appeal against M/s Ashok Cable Corporation, the Appellant herein was not finally disposed of but was ordered to be listed for hearing. In view of the said observation but the application as moved by the department, the present appeal stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)